

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM & NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO- 1260
ANSWERED ON- 31/07/2023

OIL EXPLORATION IN MANIPUR

1260 PROF. MANOJ KUMAR JHA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Government had granted license to Jubilant Oil for exploring/drilling oil blocks located in the Jiribam, Tamenglong, and Churachandpur districts of Manipur;
- (b) if so, the details thereof and whether consent of locals including the Autonomous District Councils (ADCs) have been taken in the hill districts;
- (c) if so, the details including dates and places of consultations along with organizations consulted and outcome of those consultations;
- (d) the details of areas identified for oil exploration and estimated amount of oil discovered in these places; and
- (e) terms and conditions under which license had been granted to Jubilant Oil and details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI RAMESWAR TELI)

(a) to (e): The Government of India had awarded two blocks AA-ONN-2009/1 (admeasuring area 2217 Sq. Km.) and AA-ONN-2009/2 (admeasuring area 1740 Sq. Km.) in 2010 to the consortium of Jubilant Oil & Gas Pvt. Ltd (Operator), Jubilant Offshore Drilling Pvt. Ltd. and Jubilant Energy (Kharsang) Pvt. Ltd. falling in the districts of Jiribam, Tamenglong & Churachandpur. Thereafter, Petroleum Exploration License (PEL) was granted by Government of Manipur for the blocks AA-ONN-2009/1 and AA-ONN-2009/2 on 23.09.2010 and 20.09.2010 respectively for a period of 04 years under Rule No. 5 (1) (ii) of PNG Rules, 1959. However, no wells were drilled and no hydrocarbon discovery was made in both the blocks and the operator relinquished both the blocks on 01.10.2018.
